

(2018) 02 CHH CK 0153
Chhattisgarh High Court
Case No: CONT No. 71 Of 2018

P. R. Yadav

APPELLANT

Vs

Miss. Rita Shandilya Secretary,
State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 7, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Malay Shrivastava

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Heard.

2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 09.08.2017 passed in W.P.

(S) No. 3552/2017.

3. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to ensure compliance of this Court's order dated 09.08.2017 passed by this Court.

4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent

and, in turn, the respondent shall ensure the compliance of this Court's order dated 09.08.2017 in its letter and spirit expeditiously.

5. With the aforesaid direction, the contempt case stands finally disposed of.